CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 884 OF 2012 CUTTACK, THIS THE 5th DAY OF DECEMBER, 2012

CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Dusassana Samantray,
Aged about 64 years,
S/o. Late Baistamba Samantray,
Retd. Sr. Keyman/Eng/KUR,
Resident of
Vill.-Damodarput,
P.O.- Mantira, Via- Danagadi,
Dist.- Jajpur, Odisha

Advocate(s) M/s. N.R.Routray, S.Mishra,

VERSUS

T.K.Choudhury.

Union of India represented through

- The General Manager,
 East Coast Railway, E.Co.R.Sadan,
 Chandrasekharpur,
 Bhubaneswar, Dist.-Khurda.
- 2. Senior Divisional Personnel Officer/ East Coast Railway, Khurda Road Division, At/P.O.-Jatni, Dist.-Khurda.
- 3. Sr. D.E.N./Co-ordination/ East Coast Railway, Khurda Road Division, At/P.O.-Jatni, Dist.-Khurda.
- 4. Senior Divisional Financial Manager/ East Coast Railway, Khurda Road Division, At/P.O.-Jatni, Dist.- Khurda.
- 5. Asst. Engineer (A.E.N.)/, East Coast Railway, Jajpur Keonjhar Road, At/P.O.-Jajpur Road, Dist.-Jajpur.

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Advocate(s)...... Mr. T.Rath.

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ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

- 2. From the records, it seems that the applicant has made a representation to Respondent No.2, i.e. Sr. Divisional Personnel Officer, E.Co.Railways, Khurda Road Division, Khurda vide representation dated 16.01.2012 ventilating his grievance.
- 3. Mr. T.Rath, Ld. Counsel for the Railways submitted that in case of MACP the representation should have been addressed to Respondent No. 3, i.e. Sr. D.E.N., Co-ordination, East Coast Railways, Khurda Road Division, Khurda. But no such representation has been made. Mr. Routray, Ld. Counsel for the applicant has agreed to make a representation to Sr. D.E.N., Co-ordination, East Coast Railways, Khurda Road Division, Khurda, ventilating his grievance within two weeks from the date of receipt of this order.
- 4. Having heard Ld. Counsel for the applicant, without entering into the merit of this case and without prejudice to the right of the parties, I dispose of this O.A. with direction to Respondent No.3, i.e. Sr. D.E.N., Coordination, East Coast Railways, Khurda Road Division, Khurda, to consider and dispose of the representation, if any such representation is made by the applicant within the aforesaid period, by way of reasoned and speaking order within two months from the date of receipt of the representation. If the applicant is found to be entitled to the dues as per rules, the same may be granted to him in another three months.

- 5. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent Nos. 2, 3, 4 and 5 at his cost. He undertakes to deposit the postal requisites by 06.12.2012.
 - 6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

(A.K. PATNAIK) MEMBER(JUDL.)

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